

GOVERNMENT OF INDIA

MINISTRY OF FINANCE

RAJYA SABHA

QUESTION NO 02.03.2010

ANSWERED ON

DISBURSEMENT OF PENSION BY ANDHRA BANK .

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SHRI VARINDER SINGH BAJWA

Will the Minister of COAL, HEALTH AND FAMILY WELFARE, INFORMATION AND BROADCASTING AND FINANCE be pleased to state :-

- (a) whether Andhra Bank in Uttar Pradesh is not authorized to disburse pension to central government pensioners, as per records of central pension payment authority as on 1st December, 2009;
- (b) whether it is a fact that two branches of the said bank in Vasundhra, Ghaziabad and Sector 19 Noida have since been making such disbursements before 1st December, 2009;
- (c) if so, whether Government has issued formal orders on the subject;
- (d) if so, when this order was issued; and
- (e) if not, the reason therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI NAMO NARAIN MEENA)

(a) to (e) :- Central Pension Accounting Office (CPAO) accredits Public Sector Banks, state-wise, for disbursement of Central Government Civil Pension. As per the 'Scheme for payment of pensions to Central Government Civil Pensioners through the authorized Banks', Andhra Bank is not authorized to disburse pension to Central Government Civil Pensioners in Uttar Pradesh. Andhra Bank has reported that the Vasundhra Branch in Ghaziabad and Sector 19 in Noida being a part of National Capital Territory of Delhi, the bank has been authorized by Central Pension Payment Authority to disburse civil pensions. However, these branches have not received any request for payment of civil pensions till date.